<u>COURT-I</u>

IN THE APPELLATE TRIBUNAL FOR ELECTRICITY (Appellate Jurisdiction)

APPEAL NO. 215 OF 2017 & IA NO. 817 OF 2017 & IA NO. 307 OF 2017

Dated: 14th March, 2018

Present: Hon'ble Mr. I. J. Kapoor, Technical Member Hon'ble Mr. Justice N. K. Patil, Judicial Member

In the matter of:				
Punjab State Power Corporation Ltd.				Appellant(s)
Vs. Punjab State Electricity Regulatory & Anr.	Comi	mission		Respondent(s)
Counsel for the Appellant(s)	:	Mr. Krishna k Mr. Tajender		hi
Counsel for the Respondent(s)	:	Mr. Sakesh K	(umar	for R-1

Mr. Tejas Anand for R-2

<u>ORDER</u> IA NO. 307 OF 2018

(Appl. for condonation of delay in filing rejoinder)

In this application, the applicant/appellant has prayed that delay in filing rejoinder may be condoned.

We have heard learned counsel for the applicant and perused the explanation offered for the delay in filing rejoinder. We find the explanation to be acceptable. Sufficient cause has been made out. Hence, delay in filing rejoinder is condoned and rejoinder is taken on record. Application is disposed of. It is represented by learned counsel for the parties that pleadings are complete.

List the matter for hearing on 03.07.2018.

(Justice N. K. Patil) Judicial Member (I.J. Kapoor) Technical Member

ts/mk